

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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## SEVENTH REPORT

(Presented on 11.3.2015 )

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventh Report.

2. The Committee met on 9 March, 2015 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

### **Examination of the Constitution (Amendment) Bill**

3. The Committee examined the Constitution (Amendment) Bill, 2015 (Insertion of new article 21B) by Shri Sankar Prasad Datta, M.P.

The Bill seeks to insert a new article 21 B in the Constitution with a view to provide that the State shall provide social security to every citizen in such manner as the State may, by law, determine.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Classification and allocation of time to Bills**

4. The Committee considered classification and allocation of time in respect of thirty-six Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that thirty Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining six Bills shown in Appendix-II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

### **Recommendations**

6. The Committee recommend that -

- (i) Shri Sankar Prasad Datta, M.P. may be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in paragraph 3 above; and
- (ii) the classification and allocation of time to thirty-six Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

9 March, 2015

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DR. M. THAMBI DURAI

*Chairperson,  
Committee on Private Members'  
Bills and Resolutions.*

## APPENDIX-I

(See para 5 of the Report)  
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Compulsory Military Training Bill, 2014 by Dr. Bhola Singh, M.P.	158 of 2014	A	2 hours
2.	The Rural Electrification Bill, 2014 by Dr. Bhola Singh, M.P.	141 of 2014	A	2 hours
3.	The Non-Resident Indians (Voting Rights and Welfare) Bill, 2014 by Dr. Bhola Singh, M.P.	150 of 2014	A	2 hours
4.	The Right to Work Bill, 2014 by Dr. Bhola Singh, M.P.	134 of 2014	A	2 hours
5.	The Intangible Cultural Heritage (Protection, Preservation and Promotion) Bill, 2015 by Shri Baijayant Panda, M.P.	7 of 2015	A	2 hours
6.	The Medical Therapy Practitioners and Clinics (Regulation and Control) Bill, 2014 by Shrimati Supriya Sule, M.P.	159 of 2014	A	2 hours
7.	The Free and Compulsory Education for Children of Parents Living Below Poverty Line Bill, 2014 by Shrimati Supriya Sule, M.P.	179 of 2014	A	2 hours
8.	The Two Child Norm Bill, 2014 by Shrimati Supriya Sule, M.P.	135 of 2014	A	2 hours
9.	The Children Protection Bill, 2014 by Shrimati Supriya Sule, M.P.	160 of 2014	A	2 hours

1	2	3	4	5
10.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 21B</u> ) by Shri Sushil Kumar Singh, M.P.	28 of 2015	A	2 hours
11.	The Insurance (Amendment) Bill, 2015 ( <u>Amendment of section 2, etc.</u> ) by Shri Sushil Kumar Singh, M.P.	30 of 2015	A	2 hours
12.	The Code of Civil Procedure (Amendment) Bill, 2015 ( <u>Amendment of Order XXI</u> ) by Shrimati Meenakashi Lekhi, M.P.	33 of 2015	A	2 hours
13.	The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Bhopal) Bill, 2015 by Shri Alok Sanjar, M.P.	6 of 2015	A	2 hours
14.	The Domestic Workers (Welfare and Regulation of Employment) Bill, 2015 by Shri Bhartruhari Mahtab, M.P.	21 of 2015	A	2 hours
15.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 21B</u> ) by Shri Janardan Singh 'Sigriwal', M.P.	3 of 2015	A	2 hours
16.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of the Eighth Schedule</u> ) by Shri Janardan Singh 'Sigriwal', M.P.	2 of 2015	A	2 hours
17.	The Special Financial Assistance to the State of Uttarakhand Bill, 2015 by Maj Gen B C Khanduri AVSM (Retd), M.P.	8 of 2015	A	2 hours

1	2	3	4	5
18.	The Electronic Waste (Handling and Disposal) Bill, 2015 by Maj Gen B C Khanduri AVSM (Retd), M.P.	16 of 2015	A	2 hours
19.	The Food Safety and Standards (Amendment) Bill, 2015 ( <u>Insertion of new section 56A</u> ) by Shri C.R. Patil, M.P.	9 of 2015	A	2 hours
20.	The Free and Compulsory Education for Disabled and Needy Children Bill, 2015 by Shri Gopal Chinayya Shetty, M.P.	29 of 2015	A	2 hours
21.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 21B</u> ) by Shri Gopal Chinayya Shetty, M.P.	27 of 2015	A	2 hours
22.	The Special Financial Assistance to the State of Andhra Pradesh Bill, 2015 by Shri Murali Mohan Maganti, M.P.	35 of 2015	A	2 hours
23.	The Children Belonging to the Scheduled Castes and the Scheduled Tribes (Reservation and Compulsory Display of Seats by Educational Institutions) Bill, 2015 by Shri Sadashiv Lokhande, M.P.	25 of 2015	A	2 hours
24.	The Prohibition on Religious Conversion (By Inducement or Force) Bill, 2015 by Shri Sadashiv Lokhande, M.P.	5 of 2015	A	2 hours
25.	The Scheduled Castes and the Scheduled Tribes (Compulsory Notification and Filling up of Reserved Vacancies) Bill, 2015 by Shri Sadashiv Lokhande, M.P.	22 of 2015	A	2 hours
26.	The Prevention of Influx of Foreign Nationals into the Country Bill, 2015 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	13 of 2015	A	2 hours

1	2	3	4	5
27.	The Youth Welfare Bill, 2015 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	14 of 2015	A	2 hours
28.	The Eradication of Unemployment Bill, 2015 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	15 of 2015	A	2 hours
29.	The Beedi Workers Welfare Bill, 2014 by Shri Sunil Kumar Singh, M.P.	132 of 2014	A	2 hours
30.	The Private Schools (Regulation) Bill, 2014 by Shri Sunil Kumar Singh, M.P.	129 of 2014	A	2 hours

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## APPENDIX-II

(See para 5 of the Report)  
(List of Bills placed in category `B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of article 148</u> ) by Shri Baijayant Panda, M.P.	1 of 2015	B	2 hours
2.	The Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2015 by Shri Raju Shetti, M.P.	17 of 2015	B	2 hours
3.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 14A, etc.</u> ) by Shri Bhartruhari Mahtab, M.P.	24 of 2015	B	2 hours
4.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of the Preamble, etc.</u> ) by Shri Gopal Chinayya Shetty, M.P.	10 of 2015	B	2 hours
5.	The Central Universities (Amendment) Bill, 2015 ( <u>Amendment of section 3, etc.</u> ) by Shri Alok Sanjar, M.P.	34 of 2015	B	2 hours
6.	The Promotion of Two Child Norm Bill, 2015 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	32 of 2015	B	2 hours

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